

**THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**NOTICE**

**Dated:- 14.01.2022**

Whereas a notice dated 23.09.2021 alongwith list Annexures 'A' and 'B' were uploaded requesting the applicants-advocates whose name were mentioned in the list Annexure 'A' to furnish certain documents/particulars for removal of deficiencies in applications received for preparation of Roll of Advocates within a period from 01.10.2021 to 03.11.2021. Thereafter, on the request of Punjab and Haryana High Court Bar Association (Regd.), Chandigarh the time for removal of deficiencies in the applications was extended till 13.12.2021.

However, the applicants whose name are mentioned in the list Annexure 'C' are yet to remove deficiencies in their applications. In view of the request 28.12.2021 of Punjab and Haryana High Court Bar Association (Regd.), Chandigarh, the time for removal of deficiencies in the applications is further extended for three weeks w.e.f. 17.01.2022 to 08.02.2022.

Now, the concerned applicants-advocates whose name are mentioned in the list Annexure 'C' may furnish the requisite documents/particulars on any working day (between 10:00 A.M. to 05:00 P.M.) **from 17.01.2022 to 08.02.2022** positively at **Counter No. 14 in Pass Issuing Counter near High Court Museum.**

**The extension above is given for the last time and there shall be no further extension of time for removal of deficiencies in the applications.**

In order to avoid last minute rush, the advocates are requested to submit the requisite documents/particulars at the earliest and not to wait till the last date.

The applicants-advocates are also requested to strictly adhere to Covid-19 protocol guidelines issued by the Government viz. wearing of masks, social distancing and use of hands sanitizer etc.

  
**Registrar (Rules)**